

(2)
BEFORE THE CENTRAL ADMINISTRATIVE
TRIBUNAL, MAHARASHTRA, BOMBAY.

APPLICATION NO. 2 OF 1985

Ramdas Dashrat Kumbhar.... Applicant

vs.

1. The Union of India
& Anr. Respondents

Heard Mr V.K. Damale
for the applicant

The application is allowed
to be withdrawn with
liberty to file fresh ^{application} petition
in case at any order
is passed and he is
prejudicially affected thereby

B.L. Garg
7-11-1985

~~A P P L I C A T I O N~~

DT. THIS 7th DAY OF NOV 1985

Mr V.K. DAMALE
Advocate for Applicant
105B, Esplanade, Marathi
14/46 in C. Room
Bombay 400023
Advocate for Applicant.

Tel: 232452